

**Minutes of the 27th meeting of the Food Authority held on February 4, 2019 at
10:30 hrs at FDA Bhavan, New Delhi**

The twenty seventh meeting of the Food Safety and Standards Authority of India (FSSAI) was held on February 4, 2019 at 10.30 hrs at FDA Bhavan, Kotla Road, New Delhi under the chairmanship of Smt Rita Teautia, Chairperson, FSSAI. The list of participants is at **Annexure -1**.

Chief Executive Officer (CEO), FSSAI welcomed the members of the Authority and all special invitees from Industry to the meeting. He expressed deep gratitude to Sh. Ashish Bahuguna, former Chairperson of FSSAI for his immense contribution and leadership and in streamlining the processes and systems in the Food Authority. He further introduced the new Chairperson, FSSAI, Smt. Rita Teautia.

Chairperson, FSSAI thanked the Authority and expressed her appreciation of the leadership provided by the former Chairperson. Afterwards, agenda items were taken up for consideration.

Item No. I:

Confirmation of the minutes of 26th meeting held on 14/06/2018

No comments had been received on the minutes of the 26th meeting circulated to all members. The minutes were confirmed and adopted.

Item No. II: Action Taken Report of 26th meeting

The Action Taken Report was noted with the following deliberations:

- a) The Food Authority expressed appreciation of the Ministry of Health and

Family Welfare for expeditious approval of pending notifications.

b) Ms. Meetu Kapoor (CII), special invitee mentioned the need of framing of FAQs under item no. 26.1A(a)(II) which was noted by the secretariat. Regarding the decision on use of recycled plastics for packaging, storing, carrying or dispensing articles of food under item no. 26.1C (2), it was clarified that the provision on prohibition of recycled plastics is in line with Plastic Waste Management Rules, 2016 under Ministry of Environment, Forest and Climate Change. Further, Indian Standard Guidelines for Recycling of Plastics (IS 14534) does not allow use of recycled/reprocessed plastics material in the manufacture of end-products which come in contact with foodstuff, pharmaceutical and drinking water.

c) Under item 26.1H, practical implications of implementation of labelling requirements w.r.t font size were highlighted. The Authority agreed to look into the matter.

d) CEO mentioned that feedback/ comments sought from the Members on amendments in the FSS Act, 2006 have been received and final proposal on Act amendment will be sent to Health Ministry within next two-three weeks for consideration.

Item No. III: Chief Executive Officer's Report

Authority took note of the Chief Executive Officer's Report which was tabled during the meeting (**Annexure-2**).

AGENDA FOR APPROVAL

27.1 FOOD STANDARDS/REGULATIONS

(A) AMENDMENTS PROPOSED FOR FINAL NOTIFICATIONS

(I) Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011;

(i) Amendment to Regulation 2.2 Fats, Oils and Fat Emulsions:

(a) Chia oil and its fatty acid composition.

The Authority approved the final notification, as proposed.

(ii) Amendment to Regulation 2.3 Fruits & Vegetables Products:

(a) Coconut milk and Coconut cream (b) Coconut Milk Powder (Non Dairy) (c) Almond Kernels.

With regard to item Coconut Milk Powder, Special invitee mentioned that most of the Coconut Milk Powder is being imported in the country and suggested to increase the upper limit prescribed for the parameter Bulk density. It was clarified that the proposed limit is same as was in draft notification and no comment was received from WTO member countries and other stakeholders. However, this issue would be taken up by Standard Review Group separately.

The Authority approved the final notification, as proposed.

(iii) Amendment to Regulation 2.4 Cereal and Cereal Products

(a) Rice (b) Basmati Rice (c) Chia Seeds (d) Gari (Cassava product) (e) Edible Cassava Flour (f) Roasted Bengal Gram Flour -Chana Sattu (g) Ragi Flour

The members and Special invitees had certain observation and following discussions took place:

- a) With regard to item on Rice, representative from Department of Food and Public Distribution (DoF&PD) and special invitees raised concerns on limits of

moisture content as the proposed limit (13%) as not practically achievable and requested to increase the same from 13 % to 15% in line with Codex. It was clarified by the secretariat that the Scientific Panel and Scientific Committee had raised concern about development of aflatoxins in rice with a moisture content in excess of 13% on which several studies are available. Further in the Codex Standards, it is stipulated that the limit of 15% moisture content may be lowered in relation to climate, duration of transport and storage in respective Countries. However, DoF&PD was requested to share its available data with the Authority in this regard which may be considered by the Panel. CEO also suggested that a survey on correlation between moisture and aflatoxins based on real risk based sampling and testing in rice and other food grains may be conducted.

b) It was suggested to revise the characteristic 'Pin point damaged kernels' as 'Kernels with Pin point' which was agreed by the Authority.

92/ c) with regard to the characteristic 'Chalky kernels' under milled steamed rice, representative of DoF&PD suggested to lower the limit from 11.0% to 5.0%, while special invitees suggested to increase the limit from 11.0% to 20.0%. It was also informed that this style (milled steamed rice) was not in the draft notification. After deliberation, it was decided to delete this style under the items 'Rice, as well as 'Basmati Rice' from the standards and the same may be reviewed separately.

d) On the characteristic 'Other varieties of non-basmati rice' under Basmati rice, special invitees suggested to increase the limit from 3.0% to 5.0%. Joint

Secretary, Ministry of Commerce also apprised the Authority about the unintentional cultivation of non-basmati rice along with basmati rice due to seed mixing. The Authority agreed to revise the limit as 5.0%.

e) Special Invitee also proposed to create a new category for blended broken basmati which may comprise of 60% of broken basmati and 40% of other variety of rice. The Authority agreed that the matter may be taken up by the Panel once a detailed proposal is submitted by the Industry Associations.

f) It was further suggested to modify the words 'minimum length' with 'average length' in the statement "*#Broken basmati rice: It shall be for all types having the name and minimum length of the kernel given in the bracket against each:*" on page 12 of agenda vol. II which was agreed by the Authority.

g) With regard to item Roasted Bengal Gram Flour -Chana Sattu, Special invitee mentioned that the particle size requirement may vary in case of its use as an ingredient in other food products and requested to insert a footnote that "The parameter 'Particle size' will not be applicable for intermediate products which are not meant for direct consumption" which was agreed by the Authority.

h) With regard to item Ragi flour, it was suggested to delete (typo error) the requirement i.e. 'Max 80 per cent shall pass through a 180cmicron sieve (80 mesh)' against the characteristic particle size which was agreed by the Authority.

With the above modifications, the Authority approved the proposed final notification.

(iv) Amendment to Regulation 2.9 Salt, Spices, Condiments and Related Products

(a) Dried Oregano (whole & powder) (b) Pimento or All spice (whole & powder) (c) Dried Laurel or Bay leaf (whole & powder) (d) Dried Mint and (e) Dried Rosemary (f) Mixed Masala Powder (g) Spice Oleoresins (h) Tejpat (i) Star Anise

With regard to item Mixed Masala Powder, Special Invitee stated that though the spices individually comply with their volatile oil requirements, it is difficult to achieve the same while making mixed masala powder from them. However, the Authority did not agree to change the prescribed limits, since these limits are already specified in AGMARK standards also.

With regard to item Spice Oleoresins, Special invitee suggested to add some more Spice Oleoresin such as garlic, fenugreek etc. in the proposed list. The Invitee was requested to send a separate proposal for consideration by the Food Authority.

With these observation, the Authority approved the final notification, as proposed.

(II) FSS (Prohibition and Restriction on Sales) Regulations

(a) Restriction on sale of common salt (b) Limit of Total Polar Compounds for Fresh/Unused vegetable oil

With regard to item Restriction on sale of common salt, the issue of usage of iodized salt as an ingredient in food product which are being imported in the country was discussed. It was clarified that the said provision is especially meant to curb the sale of non-iodized salt in retail and the final products will be tested against its quality parameter and not for iodization. The use of iodized salt could be verified during manufacturing process. Further, Special invitees requested the Authority to develop FAQ in this regard and the same was agreed by the Authority.

With regard to item Limit of Total Polar Compounds for Fresh/Unused vegetable oil, it was clarified that this proposal is for draft notification and will be notified separately inviting comments/suggestions from stakeholders.

The Authority approved the final and draft notifications, as proposed.

(B) AMENDMENTS PROPOSED FOR DRAFT NOTIFICATION:

(I) FSS (Food Product Standards and Food Additives) Regulations

(i) Amendment to Regulation 2.1, Dairy Products & Analogues

(a) Inclusion of Standards of low lactose/lactose free milk (b) inclusion of definition of Mozzarella Cheese under 2.1.17

The Authority approved the draft notification, as proposed.


(ii) Amendment to Regulation 2.3, Fruit and Vegetable Products

(a) Inclusion of standard of Monk fruit under 2.3.6 "Processed Fruit Juices"

The Authority approved the draft notification, as proposed.

(iii) Amendment to Regulation 2.4 Cereal and Cereal Products

(a) Biscuits (b) Bread and Bread-Type Products (c) Jowar (Sorghum grains) (d) Maida (Refined Wheat flour) (e) Semolina (Suji or Rawa) (f) Breakfast Cereal (g) Pearl Millet Flour (h) Sorghum flour

 With regard to item Jowar, Special invitees had observations on moisture. To which it was suggested to provide comments along with data at the time of stakeholders consultation.

The Authority approved the draft notification, as proposed.

(iv) Amendment to Regulation 2.8 Sweetening agents including Honey

(a) Sucralose

The Authority approved the draft notification, as proposed.

(v) Amendment to Regulation 2.9 Salt, Spices, Condiments and Related Products

(a) Cumin (Whole & Powder) (b) Iron Fortified Common Salt (c) Dried Thyme

The Authority approved the draft notification, as proposed.

(vi) Amendment to Regulation 2.12 Proprietary Food

(a) Amendment in clause (2)

In response to certain observation in respect of the draft notification, Special Invitees were advised to provide their comments at the time of draft consultation.

The Authority approved the draft notification, as proposed.

(vii) Amendment to Regulation 2.14 and 2.15 Gluten free food and Foods specially processed to reduce gluten content to a level 20-100 mg/kg

(a) Review of Gluten free and Low gluten product standard

The Authority approved the draft notification, as proposed.

(viii) Amendment to Chapter 3: Substances added to Food & Appendix A

(a) Trehalose (b) Inclusion of TOCOPHEROLS in the FC 1.7 "Dairy based Dessert" (c) Limits of BENZOATES in the food category 14.1.4 and 14.1.4.2 (d) Additional processing aids for use in various Food Categories

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With regard to item Limits of Benzoates, Special invitee appraised the Authority about the ongoing work by Codex on this issue and requested the Authority to wait for Codex recommendations before taking a final decision, which was agreed by the Authority.

The Authority approved the draft notification, as proposed except the limits of Benzoates as proposed in the food category 14.1.4 and 14.1.4.2.

(ix) Amendment to Appendix B: Microbiological Requirements

(a) Microbiological Standards for Egg and Egg Products (b) Procedures/ protocols for retesting of Microbiologically contaminated samples

With regard to item Procedures/Protocols for retesting of Microbiologically contaminated samples, Special Invitee recalled the decision taken in 24th Authority meeting regarding deletion of phrase '*for releasing in the market*' under the heading 'Action in case of unsatisfactory result' and mentioned that the same has not been carried out in the recent draft notification dated 12.12.2018. She requested to check the same in all other relevant draft notifications as well and take appropriate action which was agreed by the Authority.

The Authority approved the draft notification and the proposal, as proposed.

(II) FSS (Contaminants, Toxins and Residues) Regulations
(a) Fixation of MRLs of Pesticides

The Authority approved the draft notification, as proposed.

Special invitees requested to provide transition time for the implementation of FSS (Contaminants, Toxins and Residues) third Amendment Regulations, 2018 dated 24.12.2018 related to MRLs of Pesticides. However, it was clarified that these are the safety standards and hence, no transition time in this regard was provided by the Authority.

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(III) FSS (Packaging and Labelling) Regulations
(a) Review of Gluten free and Low gluten product standard

The Authority approved the draft notification, as proposed.

(IV) FSS (Health Supplements, Nutraceuticals, Food for Special Dietary Use, Food for Special Medical Purpose, Functional food and Novel food) Regulations

(a) History of use clause (b) Applicability of Nutraceutical regulations for infants of age group 0 - 24 months (c) Limit of green tea catechins (d) Prebiotics and Probiotics (e) Use of colours permitted for tablets, capsules and syrups (f) Caffeine and any other single purified chemical entity (g) Inclusion of

source for citrulline (h) Re-examination of 14 ingredients listed under Appendix I of direction dated 29.06.2018

With regard to item Applicability of Nutraceutical regulations for infants of age group 0 – 24 months, Special Invitees highlighted that the current proposal of sub-regulation (31) *'Any products which are to be sold as Health Supplement/Nutraceutical/Specialty food containing plant or botanical ingredients with safe history of usage/food with added probiotic ingredients/food with added prebiotic ingredients for the age group over 7 months to 24 months is not permitted without prior approval of the Food Authority'* is in contradiction to the draft Infant Foods Regulations approved by the Authority in its 24th meeting, wherein no such prior approval is required. The Authority clarified that the draft Infant Foods Regulations would also be modified in line with the above proposal.

The Authority approved the draft notification, as proposed.

(V) FSS (Organic Foods) Regulations

(a) Inclusion of provisions for aggregator/intermediary and 'In-conversion' products

The Authority approved the draft notification, as proposed.

(VI) FSS (Import) Amendment Regulations, 2018

(a) Inclusion of registration and inspection of Foreign Food manufacturing facilities.

The Authority approved the draft notification, as proposed.

(VII) FSS (Laboratory and sample Analysis) Amendment Regulations, 2019

(a) Procedure for approval of Rapid Analytical Food testing Kit, Equipment or Method

The Authority approved the draft notification and the proposal for operationalization of said amendment.

(C) Miscellaneous:

(1) Use of Magnesium carbonate in Pan Masala (2) Finalization of methods of analysis – Fortificants in Foods (3) Method for detection of adulteration in ghee (clarified milk fat) with vegetable oils (4) Proposal for constitution of new Scientific Panel on Packaging (5) Safety issues of Colistin

With regard to the item Use of magnesium carbonate in Pan Masala, the Authority approved the recommendation of Scientific Panel on Food Additives as endorsed by the Scientific Committee to not allow magnesium carbonate as an additive. However, the Authority did not agree to their suggestion to remove Pan Masala from FSSR. The Authority, however, approved the suggestion of the Scientific Committee regarding incorporation of warning provisions stating that "consumption of pan masala is injurious to health", on the label in such a manner that the warning covers 50% of the Front-of-Pack of the label.

The Authority approved all the proposals as above.

(D) Final FSS (Food product Standard and Food Additives) Amendment Regulations, 2018 related to Drinking Water offered or sold through water vending machine- for ratification

Authority considered the agenda item and ratified the action taken.

(E) Final Food Safety and Standards (Food Products Standards and Food Additives) Seventh Amendment Regulation, 2018 relating to amendment in existing standards of Ice/ice lollies- for ratification

Authority considered the agenda item and ratified the action taken.

(F) Final Food Safety & Standards (Packaging & Labelling) Amendment Regulation, 2018 w.r.t. labelling requirement for blended edible vegetable oils

Authority considered the agenda item and ratified the action taken.

(G) Final notification on FSS (Packaging & Labelling) Amendment Regulation, 2018 w.r.t. display of information in food service establishments

Authority considered the agenda item and ratified the action taken. The Authority also authorized the Chairperson to approve the final notification on behalf of Authority after considering the comments of Scientific Committee, if any.

(H) Corrigenda regarding FSS (Fortification of Food) Regulations, 2018 and FSS (Food Products Standards & Food Additives) 9th Amendment Regulations, 2018 w.r.t. standards of honey

Authority considered the agenda item and ratified the action taken.

(I) Operationalization of standards/ regulations and directions issued by FSSAI- for ratification

Authority considered the agenda item and ratified the action taken.

27.2 FOOD TESTING AND SURVEILLANCE

In principle approval for-

Assessment of food laboratories before their accreditation through a common platform in association with other government bodies like NABL, EIC, etc.

Authority approved the proposal in-principle.

Ratification of-

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- (a) For notification of food laboratories by FSSAI**
 - the list of Food Laboratories under section 43(1)
 - the list of Referral Laboratories under section 43(2)
 - (b) List of National Reference Laboratories**
 - (c) MoU signed With**
M/s Merck Ltd. & M/s Sigma Aldrich Chemicals Private Limited
 - (d) MoI signed with University of Laval, Quebec, Canada**

Authority considered the agenda item as above and ratified the action taken.

27.3 FOOD SAFETY COMPLIANCE

- (a) **Recognition of agencies under the Food Safety and Standards (Food Auditing) Regulations, 2018-*for ratification;***

Authority considered the agenda item and ratified the action taken.

- (b) **Recommending category/categories of food businesses to be subjected to mandatory audits and decision on their audit frequency and audit duration-*for approval;***

Authority considered the agenda item and approved the proposal, Further CEO suggested that Industry Associations should conduct workshops to make stakeholders aware of this new ecosystem of food safety audits.

- (c) **Adoption of Minutes of 22nd and 23rd meetings of Central Advisory Committee-*for adoption***

Authority took note of the agenda items as circulated for information.

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- (d) **Directions issued under Section 16(5) of FSS Act, 2006;**
(e) **Issuance of Mandatory Destruction Orders - *for ratification;***
(f) **Food Safety and Standards (Import) Amendment Regulations-Revision-*for ratification;***
(g) **Rectifiable labeling information for imported alcohol consignments-*for ratification***

Authority considered the agenda items as above and ratified the actions taken.

27.4 GOVERNANCE AND ADMINISTRATION

- (a) **Appointment of personnel under provisions of newly notified Recruitment Regulations-*for approval***

Authority expressed its gratitude to Ministry of Health and Family Welfare for sanctioning proposed posts and approved the recommendations of the Empowered Committee on page 201 to 203 of the agenda.

(b) Construction of office building of FSSAI and meeting of expenditure thereof-*for approval*

As per suggestion of the chairperson, this item was withdrawn and not taken up for discussion.

(c) Annual Report along with Financial Statements of FSSAI and Separate Audit Report for the Financial Year 2017-2018-*for approval*

Authority considered the agenda item and approved Financial Statements of FSSAI and Separate Audit Report for the Financial Year 2017-2018, as proposed.

27.5 FOOD SAFETY TRAINING

(a) FoSTaC Training-*for approval*

Authority approved the proposal in-principle.

ANY OTHER AGENDA ITEM WITH THE APPROVAL OF THE CHAIR

1. Supplementary Agenda Item No. 27.IV (1)

Establishing a Framework and Institutional Mechanism for Scientific Co-operation in the Area of Food Safety and Applied Nutrition

Authority considered the agenda item and approved the proposal.

2. Supplementary Agenda Item No. 27.IV (2)

Draft Food Safety and Standards (Genetically Modified Food) Regulation, 2019

Authority approved the draft notification, as proposed.

3. Supplementary Agenda Item No. 27.IV (3)

Amendment in Food Safety and Standards (Advertising and Claims) Regulations, 2018 w.r.t "Restriction on Advertisements of High Fat, Sugar, Salt (HFSS) Foods targeted at Children"

Special invitees had certain observations and requested the Authority to provide some more time for submitting their comments. The Authority agreed to submission of their comments within next two weeks. It also decided that the amendment regulation revised on the basis of comments received, as appropriate, may be processed further with the approval of the Chairperson on behalf of Authority.

4. Supplementary Agenda Item No. 27.IV (4)
One-year PG Diploma Courses in Food Safety and Quality Assurance

The Authority authorized the Chairperson on its behalf to approve inclusion of PG Diploma of at least one-year duration from a recognized University or Institution in Food Safety and Quality Assurance in the qualification of various posts (under appropriate nomenclature) as and when required based on the guiding principles recommended by the committee. Members/Special invitees were requested to submit their suggestions on notice dated 28.01.2019 for inclusion of prospective PG Diploma Courses as essential qualification for Direct Recruitment in FSSAI, if any.

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5. Supplementary Agenda Item No. 27.IV (5)
Review of Stakeholder Comments on Gazette Notified 'Alcoholic Beverages' Regulations

The Authority approved the draft notification, as proposed. It was also agreed that till such time the amendment to the Regulations with respect to labelling requirements are finalized, the FBOs may be allowed to use old labels or stickers wherever possible.

6. Supplementary Agenda Item No. 27.IV (6)
Issue of Harmonization of Maximum Residue Limits (MRLs) of Pesticides with Codex in the Food Safety and Standards (Contaminants, Toxins and

Residues) Regulations, 2018.

The Authority reviewed its decision taken in its 23rd meeting held on 25th May 2017 regarding methodology of fixing MRLs of pesticides. After detailed deliberations, it was recommended to fix the MRLs of Pesticide based on data provided by CIB&RC and due risk assessment by the Scientific Panel and to take up necessary amendments wherever higher MRLs have been fixed as per Codex.

7. Supplementary Agenda Item No. 27.IV (7)

Final (draft) notification on Food Safety and Standards (Prohibition and Restrictions on Sales) Amendment Regulations, 2018 relating to "Restriction on the use of diacetyl as flavouring substance in oils and fats"

The Authority approved the final notification, as proposed.

8. Supplementary Agenda Item No. 27.IV (8)

Review of Swasth Bharat Yatra

Authority took note of the agenda item as circulated for information and ratified the action taken.

The meeting concluded with a vote of thanks to all the participants.



Chief Executive Officer



Chairperson

List of Participants

A. Members of the Authority:

1. Ms. Rita Teaotia, Chairperson, FSSAI;
2. Shri Pawan Agarwal, Member Secretary;
3. Shri Mandeep Bhandari, Joint Secretary, Ministry of Health and Family Welfare;
4. Shri Santosh Sarangi, Joint Secretary, Ministry of Commerce;
5. Shri Vishwajeet Halder, Deputy Commissioner, Department of Food and Public Distribution;
6. Shri Jitendra Kumar, Director, Ministry of Food Processing Industries;
7. Shri Shailendra Singh, Assistant Director, Legal Metrology, Department of Consumer Affairs; [on behalf of Shri P. V. Rama Sastri, Joint Secretary]

B. Special invitees:

1. Ms. Parna Dasgupta, FICCI;
2. Ms. Meetu Kapur, Confederation of Indian Industry (CII);
3. Ms. Shreya Pandey, All India Food Processors Association (AIFPA);

C. Officers of the FSSAI

1. Ms. Madhavi Das, CMSO
2. Shri Kumar Anil, Advisor (Standards)
3. Shri Sunil Bakshi, Advisor (Codex/ Regulations)
4. Shri N. Bhaskar, Advisor (QA)
5. Ms. Suniti Toteja, Director (Imports/FFRC)
6. Shri R. K. Mittal, Head (RCD)

7. Shri Raj Singh, Head (GA)
8. Shri AK Chanana, Head (IT)
9. Dr. A.K. Sharma, Consultant
10. Dr. S. C. Khurana, Consultant
11. Dr. A.C. Mishra, Joint Director (Standards)
12. Shri P. Karthikeyan, Deputy Director (Codex/ Regulation)
13. Ms. Varsha Gupta, Scientist IV (3) (Standards)
14. Dr Kavita Ramasamy, Scientist IV (3) (Standards)
15. Ms. Kriti Chugh, AD (Standards)
16. Ms. Ratna Shrivastava, Sci IV(I) (Regulations)
17. Dr. Shelvi Agarwal, TO (Standards)

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27th Meeting of Food Authority (04.02.2018)

CEO's Detailed Report-(As Tabled)

27th Meeting of Food Authority (04.02.2019)

CEO's Detailed Report- (As Tabled)

1. FOOD STANDARDS/REGULATION

Scientific Committee, Scientific Panel and the Work on Standard Setting after the last Authority meeting held on June 14, 2018.

The Scientific Panels met a number of times during the period and made significant contributions in arriving at draft standards and suggestions on issues of safety in food. Various recommendations so made were deliberated in the Scientific Committee of the FSSAI which has representation from all Scientific Panels as well as eminent scientists and the same have been placed in the Agenda for the approval of the Food Authority.

1.1 Scientific Committee meetings (1): The thirty first meeting of the Scientific Committee was held on 15th November 2018.

1.2 Scientific Panel meetings (37): Following Panels except Panel on Labelling and Claims/Advertisement met during the period:

- i) **Scientific Panel on Antibiotic Residues:** The first meeting of the Panel was held on 14th September 2018.
- ii) **Scientific Panel on Biological Hazards:** The twenty fourth and twenty fifth meeting of the Panel were held on 13th June 2018 and 11th October 2018 respectively.
- iii) **Scientific Panel on Cereals, Pulses & Legume and their Products (Including Bakery):** The fifteenth, sixteenth, seventeenth and eighteenth meeting were held on 22nd June 2018, 7th September 2018, 8th October 2018 and 3rd December 2018 respectively.
- iv) **Scientific Panel on Contaminants in Food Chain:** The twentieth meeting of the Panel was held on 26th September 2018.
- v) **Scientific Panel on Fish and Fisheries Product:** The fifteenth and sixteenth meeting were held on 6th July 2018 and 14th November 2018 respectively.
- vi) **Scientific Panel on Food additives, Flavourings, Processing Aids and Materials in Contact with Food:** The thirty seventh and thirty eighth meeting of the Panel were held on 18th July 2018 and 1st November 2018 respectively.

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- vii) **Scientific Panel on Fruits & Vegetables and their Products (Including Dried Fruits and Nuts):** The fourteenth and fifteenth meeting of the Panel were held on 26th September 2018 and 21st December 2018 respectively.
- viii) **Scientific Panel on Functional foods, Nutraceuticals, Dietetic Products and Other Similar Products:** The thirty ninth, fortieth, and forty first meetings of the Panel were held on 27th June 2018, 24th July 2018 and 25th September 2018 respectively.
- ix) **Scientific Panel on Genetically Modified Organisms and Foods:** The fourteenth and fifteenth meetings of the Panel were held on 17th July 2018 and 25th October 2018 respectively.
- x) **Scientific Panel on Labelling and claims/Advertisements:** The twenty seventh meeting was held on 27th December 2018.
- xi) **Scientific Panel on Milk and Milk Products:** The ninth meeting was held on 18th September 2018.
- xii) **Scientific Panel on Meat and Meat Products including Poultry:** The tenth meeting was held on 16th August 2018.
- xiii) **Scientific Panel on Method of Sampling and Analysis:** The twenty third meeting of the Panel was held on 12th September 2018.
- xiv) **Scientific Panel on Oils and Fats:** The thirteenth and fourteenth meetings of the Panel were held on 31st August 2018 and 19th December 2018 respectively.
- xv) **Scientific Panel on Pesticide Residues:** The fifty third and fifty fourth meeting of the Panel were held on 30th August 2018 and 20th December 2018 respectively.
- xvi) **Scientific Panel on Water (including flavoured water) & Beverages (alcoholic non -alcoholic):** The eleventh and twelfth meetings of the Panel were held on 21st August 2018 and 16th November 2018 respectively.
- xvii) **Scientific Panel on Nutrition and Fortification:** The seventh, eighth and ninth meetings were held on 8th June 2018, 14th September 2018 and 5th December 2018 respectively.
- xviii) **Scientific Panel on Spices and Culinary Herbs:** The first and second meetings of Panel were held on 29th August 2018 and 29th October 2018.
- xix) **Scientific Panel on Sweets, Confectionery, Sugar & Honey:** The ninth, tenth and eleventh meetings of the Panel were held on 11th June 2018, 5th October 2018 and 18th December 2018 respectively.

1.3 Total 18 final notifications, including 9 amendments in the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 relating to standards for oils (Kachi ghani mustard oil, avocado oil etc.), Honey, Spring Water, Meat and Meat Products and provision for additional additives in various food categories; 2 amendments in the Food Safety and Standards (Contaminant, Toxins and Residues) Regulations, 2011 relating to tolerance limit of antibiotic and pharmacologically active substance and harmonization of pesticides and MRLs; 1 Amendment in the Food Safety and Standards (Packaging and Labelling) Regulations, 2011 relating to revision of labelling requirements for Blended Edible Vegetable Oils; and 1 Amendment in the Food Safety and Standards (Prohibition and Restriction on sale) Regulations, 2011 w.r.t. removal of 'Boudouin test' requirement for blended edible vegetable oil have been finalized and published in the Gazette of India.

1.4 5 new Principal regulations namely FSS (Fortification of Foods) Regulations, FSS (Food Safety Auditing) Regulations, FSS (Recognition and Notification of

Laboratories) Regulations, FSS (Advertising and Claims) Regulations, FSS (Packaging) Regulations have been published in the Gazette of India.


1.5 13 Draft amendment notifications relating to standards of spices and condiments, basmati rice, coconut milk powder, frozen vegetables, water chestnut flour, cashew, fish and fish products, meat and egg products, Comprehensive revision of limit of heavy metal in food articles, display of information in food service establishments have been published in the Gazette of India to invite comments and suggestions from stakeholders.

1.6 **Status of Regulations framed and notified under the Food Safety and Standards Act, 2006 (FSS Act, 2006).**

1.6.2 Sections 16, 22 and 92 of the Act specifically direct the Food Authority with 35 references to make regulations in various areas in accordance with the Section 92 (1) of the Act. The Food Authority has thoroughly examined these references and observed that these correspond to 32 areas (excluding repeated references in some instances in Sections 16 and 92 of the Act). Out of these 32 areas:

- **Twenty three areas** have been covered under 21 Principle Regulations framed and notified;
- **Two areas** (related to 'Methods of sampling and analysis.....' and "Functions of Food Safety Officers") have been covered under Food Safety and Standards Rules, 2011
- Regulations in respect of **one area** (GM Foods) are in the process of development and draft notification;
- Guidelines have been issued in respect of **two areas** ('Risk Management System' and 'Codex work');
- In respect of **one area** referring to "respective areas of which the Designated Officer shall be in-charge for food safety administration under subsection (1) of section 36", necessary notifications are issued by the State Authorities from time to time.

In the remaining 3 areas:

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- Framing of regulations in **one area** (relating to finance regulations – Ref: Section 92 (2) (t)) need suitable amendment in the Act as advised by the Ministry of Health and Family Welfare and could be taken up subsequent to such amendment;
 - Regulations are not required in **one area** (relating to urgency regulations - Ref: Section 92(2)(g)) as per the suggestion of the Law Ministry;
 - No regulations are feasible in **one area** [relating to conducting survey of enforcement and administration of this Act in the country – Ref: Section 16(2)(g)] and the reference in the Act is being proposed for deletion in the process of its amendment.

1.6.3 In addition, as envisaged in Section 92(2)(v) of the Act with respect to regulations on other matters, FSSAI has also framed 5 regulations based on the need. Out of these, three regulations (related to "Prohibition and restriction for sale", "approval of non-specified foods" and "food packaging") have been notified and remaining two regulations (related to "recovery and distribution of surplus

food” and “Safe and Wholesome food for school children”) are in the process of draft notification;

Hence, the FSSAI has covered all the areas in respect of framing regulations and is in full compliance with the directives in Sections 16, 22 and 92(2) of the Act in this context. Detail as tabled.

1.7 Inclusion of acid whey in the standards of Dairy permeate powder.

1.7.1 The Scientific Panel on Milk and Milk Products in its 6th meeting held on 10.10.2017 recommended to frame the standards for Dairy Permeate Powder(s) at par with the relevant codex standards. Draft standards were then endorsed in the 28th meeting of the Scientific Committee held on 6th & 7th February, 2018.

1.7.2 Thereafter, in the 25th Food Authority meeting, industry representatives suggested to include “acid whey” as an ingredient in Dairy Permeate Powder(s) (specifically excluded in the Codex Standards) as large volumes of acid whey is produced in India. The Food Authority, while approving the standards for dairy permeate powders, decided that the issue would be taken up separately by the Milk Panel.

1.7.3 The issue was subsequently discussed in 9th meeting of Scientific Panel of milk and milk products held on 18.09.2018 wherein it was decided by the panel members that the definition of acid whey and its usage in ‘Whey Powder’ is mentioned in Food Safety and Standards (food Product Standards and Food Additives) Regulations, 2011. So, acid whey in conformity with the current standards may be allowed in the standards of dairy permeate powder.

2. FOOD TESTING AND SURVEILLANCE

2.1 Food Analyst examination results

2.1.1. 5th Food Analyst Examination and 2nd Junior Analyst Examination

The Paper I & Paper II of 5th FAE and 2nd JAE was conducted at 13 centres on 22 September, 2018, through online mode. A total of 640 candidates appeared for Food Analyst Examination (FAE) and 964 candidates appeared for the Junior Analyst Examination (JAE). Out of 640 candidates of 5th FAE, 100 candidates are declared eligible to appear in Paper-III. Likewise, 136 candidates out of 964 are declared as Junior Analyst by the Board.

2.1.2. The practical examination was conducted during 22-23 December, 2018 at three Centres viz. (i) National Institute of Food Technology, Entrepreneurship & Management (NIFTEM), Kundli, Sonapat, Haryana (ii) Department of Food Safety & Analytical Quality Control (FSAQCL) CSIR-Central Food Technological Research Institute (CSIR-CFTRI) Mysore and (iii) Department of Food Engineering & Technology Institute of Chemical Technology (ICT), Matunga, Mumbai. Total 92 candidates appeared for the examinations. Results are awaited from respective Centres.

A Committee for declaring equivalence of qualification & revising the syllabus in tune with changes in examination pattern has been formed.

2.2. Progress of FRSL, Ghaziabad (renamed as National Food Laboratory)

- (a) Laboratory at the First Floor has been established and operationalized.
- (b) In terms of agreement signed with M/s Thermo Fisher Scientific India Pvt. Ltd., '**Food Safety Solution Centre**' has been established at the Ground Floor.
- (c) In terms of agreement signed with M/s Merck Ltd. & M/s Sigma Aldrich Chemicals Private Limited, the work of establishing '**Centre for Microbiological Analysis Training (C-MAT)**' is being carried out at the Ground Floor. The Centre is likely to be ready by January, 2019.

2.3. Upgradation of CFL, Kolkata

- (a) Analytical equipment has been procured and installed except a few which are under installation.
- (b) Work Order for setting up of microbiology section has been issued, layout finalized and work started. The microbiology section is expected to become operational by February, 2019.
- (c) Old and unserviceable items have been disposed of.

2.4. Updates on 3rd party assisted National Milk Survey

- (a) Nationwide Milk Quality Surveillance to establish a Robust System for Milk Quality Monitoring was conducted by M/s Vimta Labs, Hyderabad wherein the Milk Survey was done in three stages:
- (b) Nationwide Qualitative Screening of Milk Samples for FAT, SNF, added water and protein content, 13 common adulterants along with pesticides, antibiotics and Aflatoxin M₁ with a minimum of 6000 samples (screening of at least 6 samples from each of 1106 towns which has a population of more than 50000).
- (c) Identification of hotspots for particular adulterants including pesticides or antibiotics; and root cause analysis for the same. The minimum sample size for quantitative analysis was 30% of the total samples taken for qualitative screening.
- (d) Designing and operation of a framework for continuous monitoring of milk quality in the hotspots as identified in sub-para above.
- (e) The food safety on wheels provided to the States was used by M/s Vimta Labs for sampling and on-spot analysis.
- (f) The surveillance commenced w.e.f. 7th May, 2018 and is now concluded. The key findings in the form of Interim report was published on 13.11.2018. The detailed report is being compiled.

(g) Results: The results of the study were grouped into two major categories i.e., compliant (C) & non-compliant (NC) to the FSSAI standards. Further, the non-compliant samples were grouped into two categories as those samples that were non-compliant as sub-standard without any safety issues (those samples that failed in terms of quality parameters - fat, SNF, sugar, maltodextrin) and sub-standard with safety issues (those samples that failed in terms of parameters that lead to safety issues).

(h) The results of NMQS 2018 are summarized in **Table 1**.

Criteria	No. of Sample	Sector wise				Overall %
		Processed		Raw		
		No. of Sample	%	No. of Sample	%	
Total numbers sampled	6432	2607	41.0	3825	59.0	--
(a) Compliant	3289	1388	53.2	1905	49.7	51.1
(b) Non-Compliant (NC)	3143	1219	46.8	1924	50.3	48.9
(i) NC without safety issues	2505*	769	29.5	1736	45.4	39.0
(ii) NC with safety issues	638#	450	17.3	188	4.9	9.9
Total samples without safety issues	5794	2157	82.7	3637	95.1	90.1
Total unsafe samples	638	450	17.3	188	4.9	9.9

*: excludes the 279 samples that were substandard but failed for safety parameters
#: Includes the 279 samples that were substandard but failed for safety parameters.

2.5. Updates on 3rd party Meta Study on the status of food testing ecosystem

- A Meta Study on the status of food testing ecosystem of food testing laboratories was carried out through M/s Yes Bank Ltd. Work was awarded to the said third party on the basis of open tender enquiry for a total cost of Rs.20,00,000/- excluding taxes/duties, etc. As per agreement signed with M/s Yes Bank Ltd. in May, 2018, the study was to be completed within four months. Accordingly, the third party submitted the draft interim report in Sept, 2018.
- As per draft interim report the total number of Food Testing Laboratories in India is around 2000. Details about various category of laboratories are as under:
- Small laboratories alongwith labs existing with FBOs : >1000-1500
 - Total Food Testing Laboratories in India : ~ 600
 - NABL accredited Food Testing Laboratories : ~ 462
 - FSSAI Laboratory Network (as on August, 2018) : ~ 265
 - EIC recognized Laboratories : ~ 35
 - APEDA Recognized Laboratories (as on 1 March, 2018) : ~ 40
 - MoFPI Assisted Laboratories (as on 31 Dec, 2017) : ~ 72

- At 50% compliance by FBOs there are sufficient number of laboratories, at 80% and 100% compliance by FBOs, 145 and 284 laboratories are respectively required.
- Taking compliance by FBOs and HORECA together, at 50%, 80% and 100% compliances the number of more laboratories required will be 169, 513 and 743, respectively.

2.6. Notification of Food Safety and Standards (Recognition and Notification of Laboratories) Regulations, 2018

- (a) Food Safety and Standards (Recognition and Notification of Laboratories) Regulation, 2018, has been notified in Gazette of India: Extraordinary (Part-III – Section 4) on 8th November, 2018.

2.7. Updates on Strengthening Food Safety Ecosystem

(a) Extension of the time period for implementation of the Central Sector Scheme

FSSAI is implementing a Centre Sector Scheme for “Strengthening of Food Testing System in the country including provision of Mobile Food Labs” for a period of 3 years from 2016-17 to 2018-19. The implementation of most of the components of CSS is subject to readiness of the State/UT Governments and availability of fund for the CSS. On one hand States are taking considerable time in submitting proposal, signing of MoU and starting/completing renovation work, on the other hand there is scarcity of fund under CSS. Accordingly, the Ministry of Health and Family Welfare has been requested to extend the scheme for two more years.

(b) Strengthening of State Food Laboratories(as on 31.10.2018)-

A grant of 18.50 Crore INR has been sanctioned/ released to different states/UTs for upgradation purposes. With this, the total grant released towards upgradation has risen from 109.95 Crore INR to 128.45 Crore INR covering 31 state food testing laboratories across 25 States/UTs.

(c) Food Safety on Wheels (FSW)

10 more FSWs have been sanctioned/delivered raising the total number of FSWs sanctioned/delivered from 31 to 41 to 30 States/UTs.

3. FOOD SAFETY COMPLIANCE

- 3.1** An Auditor Manual has been prepared for the auditors of the third party food safety auditing agency recognised by FSSAI under the Food Safety and Standards (Food Safety Auditing) Regulations, 2018. The aim of this document is to enable recognised auditors to adopt a consistent approach that can be used while conducting audits at licensed food businesses. This manual consists of the roles and responsibilities of auditors, duties of the auditor and outlines the Food Safety Audit Process. Further, it also appraises the auditor/agency about the frequency of audit for each kind of business and the duration or man-days to be followed for each kind of business. This document can also be used by food businesses to understand the audit process followed by FSSAI. The Auditor Manual is available at the link <https://www.fssai.gov.in/home/safe-food-practices/THIRD-PARTY-AUDITS.html>


3.2. Import of Organic Foods under Food Safety and Standards (Organic Foods) regulations, 2017:

(a) Order No. Stds/Organic/02/2017 dated 25.07.18 was issued in which it was instructed that imported food consignment which are not complying to FSS (Organic Foods) Regulations, 2017 shall be rejected and importer/CHA was advised to follow the due procedure of review application as per FSS (Import) Regulations, 2017. The organic food consignments which were exported before 01.07.2018 but reached on or after 01.07.2018 have been given relaxation for compliance of FSS (Organic Foods) Regulations, 2017.

(b) Further, vide order No. 1-1770/FSSAI /Imports/ 2018 dated 21.08.18 relaxation to compliance to FSS (Organic Foods) Regulations, 2017 was given upto 31.08.2018 for imported food consignments claimed as organic food items and use of non-detachable sticker for FSSAI's organic logo was further allowed upto 31.12.2018.

3.3. Testing of herbicide "Glyphosate" in Pulses: An order vide no. 1771/FSSAI/Imports/2018 dated 12.10.18 was issued wherein Authorised Officers were directed that the labs may be instructed to test the presence of herbicides "Glyphosate" along with other testing parameters and it was also instructed that the MRL for glyphosate in pulses as specified in Codex standards shall be taken into consideration for the purpose of import clearances. Regional Offices were also directed to share the data collected regarding testing of Glyphosate in pulses with FSSAI- HQ in every 15 days.

3.4 Notification of Authorised Officers: An order No.1737/FSSAI/Imports/2018 dated 31.10.2018 was issued notifying Shri Rajesh Singh, Director as Authorised Officer for jurisdiction of Kolkata Seaport and Kolkata International Airport, for imported food clearance process from 01.11.2018 following superannuation of Shri D.P. Guha till further orders. Dr. Geetanjali (Microbiologist, CFL Kolkata) has been appointed as the Link Officer for Shri Rajesh Singh and, as such, will discharge the functions of Authorised Officer, for the jurisdiction as mentioned above in absence of Shri Rajesh Singh.

 **3.5** The Comptroller and Auditor General of India vide its Report No. 37 of 2017 on 'Performance Audit of Implementation of Food Safety and Standards Act, 2006', Chapter II- Regulatory and Administrative Framework recommended that "FSSAI may frame standard operating procedures on the formulation and review of standards and ensure that these are adhered to". In this context, a 'Manual for Development of Food Regulations' was developed by the Secretariat, Scientific Committee considering procedures for Scientific Committee considering procedures for Scientific Committee and Scientific Panels and development of standards/regulations, in accordance with Food Safety and Standards Act and Regulations. The same was deliberated by the Scientific Committee in its 30th and 31st meeting held on 06.06.2018 and 15.11.2018, respectively. The Committee appreciated the work done in drafting the Standard Operating Procedure (SOP) Manual and advised some suggestions which were incorporated in the Manual. The Manual has been approved by the Committee. The said Manual may be utilised as internal operating procedure for development of standards/regulations by the Authority. The details as tabled.

4. GLOBAL OUTREACH

- 4.1. Participation in Codex meeting:- Since the last meeting of Food Authority held on 14th June, 2018, India has participated in five Codex Committees viz. 41st Session of Codex Alimentarius Commission (CAC), 76th Session of the Executive Committee of the CAC(CCEXEC), 24th Session of Codex Committee on food import and export inspection and certification systems (CCFICS), 50th Session of Codex Committee on food hygiene(CCFH) and 40th Session of the Codex Committee on nutrition and foods for special dietary uses (CCNFSDU). The achievement in the above said meetings which are agreed by the Commission/Committee, based on India's intervention are as follows:-
- (a) The Commission noted the importance of the new work proposal by India on the issue of pesticides as endocrine disrupting chemicals and encouraged India to re-submit its proposal in the next CCPR to be held in 2019.
 - (b) Final adoption of the standard for aubergines originally framed and submitted by India.
 - (c) Final adoption of the maximum level (ML) of lead in mango chutney at 0.4mg/kg as proposed by India. The adopted ML is higher than the occurrence levels as per the data generated by India domestically.
- 4.2. **A training workshop on "Effective preparation for participation in Codex"**
A two-day training workshop for CCASIA member countries was held at The Lalit Hotel at New Delhi during 5-6 September 2018. The workshop was participated by 45 officials from 18 Asian countries and was focussed on enhancing the ability of Asian countries to operate the Codex web tools.
- 4.3. **India's Success story in Codex:**
In September, 2018, Codex Secretariat covered a success story of Indian shrimps industry (Nellore, Andhra Pradesh) in implementing Codex Standards for showcasing at one of the Codex Committees.
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4.4. **Codex Trust Fund 2**
The Codex Trust Fund 2(CTF) is developed by FAO/WHO, with the focus on building strong, solid and sustainable national capacity to engage in Codex through a series of supported activities in eligible Countries. As per CTF2, multi-annual support will be provided through individual country or group applications to eligible countries with successful applications. India as a lead country submitted a group application with Bhutan and Nepal under CTF2 for strengthening National Codex structures, processes and systems to build capacity for full and effective engagement in Codex. The application has been approved by the CTF Secretariat.
- 4.5. **Participation in US-CCASIA Colloquium**
The US-CCASIA Colloquium was held from 16-18 October, 2018 in Bangkok to exchange views, in-depth and informal discussions of the issues before the main committees among CCASIA delegates in preparation for the upcoming sessions of the Codex Committee on Food Hygiene (CCFH), Codex Committee on Nutrition and Foods for Special Dietary Uses (CCNFSDU) and Task Force on Anti-Microbial Resistance (TFAMR) in 2018. Indian delegates participated in the colloquium to represent India's stand in these three committees.

4.6. MOUs/MOCs signed

- (a) A Memorandum of Cooperation (MoC) between FSSAI and the European Food Safety Authority (EFSA) was signed in Parma, Italy on 14th September, 2018 during the visit of a delegation led by CEO, FSSAI to Europe. The visit also included meetings to understand the process adopted for setting of MRLs and import tolerance by EFSA.
- (b) The Agreements' focus is to enhance scientific cooperation and dialogue between the two agencies in the areas of data collection and data sharing related to risk assessment.
- (c) A Memorandum of Cooperation (MoC) between FSSAI and the four agencies from Japan namely Food Safety Commission of Japan, Consumer Affairs Agency of Japan, Ministry of Health, Labour and Welfare of Japan and Ministry of Agriculture, Forestry and Fisheries of Japan is scheduled to be signed and exchanged during Hon'ble Prime Minister of India's visit to Japan for India Japan Annual Summit on 29th October, 2018.

4.7. Visit of delegation led by CEO, FSSAI to Netherlands/Belgium/Italy (EFSA) from 10-14 September, 2018

- (a) European Food Safety Authority (EFSA) is the premier European agency for risk assessment in Europe. A cooperation arrangement with EFSA was signed during this visit in EFSA HQ at Parma, Italy on 14th September, 2018.
- (b) The visit helped strengthen mutual collaboration in the areas of food safety between FSSAI and other agencies in Europe viz. NVWA in Netherlands, DG SANTE and Belgian Federal Agency for Safety of Food Chain, Belgium, FAO/Codex Alimentarius Commission in Rome and EFSA in Parma, Italy.
- (c) The MoU with EFSA will help in understanding the processes involved in setting Maximum Residue Levels (MRLs) of Plant Protection Products (pesticides) and import tolerances by EFSA. This would help in establishing similar systems in place in India.

4.8. Denmark study visit under the aegis of MoU - 19 -21 September 2018

- (a) A MoU between FSSAI and Danish Veterinary and Food Administration (DVFA), Denmark had been signed in April, 2018.
- (b) Under the aegis of MoU, DVFA Denmark invited a delegation for study cum exposure visit to Denmark. Accordingly, a delegation from FSSAI visited Denmark from 19-21 September, 2018. The visit was organized by DVFA, Ministry of Environment and Food of Denmark.
- (c) The visit proved useful in learning about food safety regulatory system in Denmark, their ongoing health promotion activities in schools and food safety solution and nutrition recommendations provided by Nordic Food lab policy.

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5. TRAINING AND CAPACITY BUILDING

5.1 FOSTAC progress:

Till date 143 Training Partners have been empaneled. More than 1400 trainers have been trained and 500 assessors identified. On October 2, 2018. As on date

more than 98827 Food Safety Supervisors have been trained under FoSTaC across the country through 3624 training programmes.

In addition, FSSAI has also initiated targeted approach for conducting trainings of Food Handlers of specific organizations/groups viz. Training of Departmental Canteens, College Canteens/Mess/Cafeteria, Prisons, Mid-Day Meal cooks, SHGs, Canteens of para-military forces like BSF, Corporate offices etc.

In compliance to the decision of Food Authority all State Food Safety Commissioners and Regional Directors were asked to take up FoSTaC for State as well as Central Licensed FBOs in their respective States vide orders dated 6th October 2017 & 25th April 2018. Total 16 States have nominated a senior officer as Nodal Officers for FoSTaC so far. Further, the provision to make FoSTaC mandatory as approved in 25th Authority meeting is being suitably incorporated in The Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations 2011.

5.2. **Addition of New Courses:** 3 more courses have been added namely, Health Supplement & Nutraceuticals, Poultry Meat & Poultry meat products and Meat & Meat Products (Large Animals). Course details are as under:

- **Health Supplement and Nutraceuticals:**The Training manual and course dissemination methods have been finalized. A workshop for National Level Resource Persons (NLRPs) was conducted on 28th September, 2018.
- **Poultry Meat, Poultry meat products and egg:** Training manual and course dissemination methods have been finalized. A workshop for National Level Resource Persons (NLRPs) was conducted on 13th September, 2018. Companies like Venky's, Godrej Tyson, Licious and Vista have already started providing trainings to their FSSs. Further, a Training of Trainers (ToT) programme has been scheduled to be conducted on 15th November, 2018.
- **Meat and Meat Products (Large animals):** Training manual and course dissemination methods have been finalized. Training of Trainers (ToT) programme has been scheduled to be conducted on 16th November, 2018.

5.3. FSSAI organized Training Programs in Specialized Areas and General Training Program namely **Good Food Laboratory Practices (GFLP)**, at various locations in India in collaboration with National and International organizations/institutions/agencies for the food analysts & other scientific/technical personnel of State Food Testing Laboratories, FSSAI notified laboratories and other food testing laboratories. Details of these programs are given below-

S. No.	State	Venue	Date of Training	No. of Candidates
A. SPECIALIZED TRAINING PROGRAMS				
I. Training Program for Analysis of Fortificants in Milk				
1.	Gujarat	Centre for Analysis and Learning in Livestock and Food (CALF), NDDB, Anand	11-15 June, 2018	13
II. Training Program for Analysis of Fortificants in Oils & Fats				

1.	Haryana	M/s Fare Labs Private Limited, Gurugram	24-28 September, 2018	22
III. Hands on Training on Microbiological Food Safety Sampling and Testing in Food Safety Management - (it was followed by two day symposium on 9th & 10th Oct, 2018 at Radisson Blu, New Delhi)				
1.	Delhi	FSSAI, New Delhi	8 th October, 2018	40
IV. Hands-on Training on Advanced Microbiological Techniques				
1.	Gujarat	Food & Drugs Laboratory, Vadodara	26-30 November, 2018	30
Total (A)				105
B. GENERAL TRAINING PROGRAMS - Good Food Laboratory Practices				
1.	Uttar Pradesh	CSIR-Indian Institute of Toxicology Research (IITR), Lucknow	20-22 June, 2018	25
2.	Delhi	Shriram Institute for Industrial Research, Delhi	31 July-2 August, 2018	29
3.	Gujarat	Vimta Labs Limited, Gujarat	28-30 August, 2018	33
4.	Tamil Nadu	Indian Institute of Food Processing Technology, IIFPT, Thanjavur	10-11 September, 2018	32
5.	Andhra Pradesh	Indian Institute of Chemical Technology, IICT, Hyderabad	17-19 September, 2018	31
6.	Maharashtra	Envirocare Laboratories, Mumbai	24-26 September, 2018	29
7.	Kerala	Export Inspection Agency (EIA) Kochi	09-11 October, 2018	36
8.	Rajasthan	National test House (NTH), Jaipur	24-26 October, 2018	33
Total (B)				248
Grand Total (A+B)				353

5.4 Training of Regulatory Staff

5.4.1 Induction Training programmes for Food Safety Officers were conducted in 2 different States viz. Manipur and West Bengal wherein 124 officers successfully completed the training. Induction Training programmes for Designated Officers were conducted in West Bengal, wherein 15 officers were given training. Induction Training of Adjudicating Officers was conducted in West Bengal, wherein 13 officers were given training. Special Training programme was conducted in Rajasthan, wherein 60 Designated Officers of Rajasthan States were given training. Special Training on Nutraceutical Regulations was conducted in FSSAI (H.Q.), Southern Chennai Regional Office of FSSAI, Sikkim and Gujarat, wherein 76 officers were given training. Apart from this, Refresher Training programme was also conducted in Madhya Pradesh for 150 refreshers. Thus, a total 438 Regulatory Officers under different training programmes have been given training.

6. SOCIAL BEHAVIOURAL CHANGE

IEC Activities

6.1 Eat Right India Movement:

To improve public health in India and combat negative nutritional trends to fight lifestyle diseases, FSSAI has been leading 'The Eat Right India Movement' since 10th July, 2018. Inspired by the Hon'ble Prime Minister Narendra Modi's vision of leveraging 150th Birth Anniversary of Mahatma Gandhi, various activities under the 'Eat Right India' were planned. This includes "Swasth Bharat Yatra, a nation-wide cycle relay", 'Eat Right Mela(s)', 'Eat Right Convention(s)' and 'National level Eat Right Creativity Challenge' to engage with the nation and inculcate in them a culture of food safety, hygiene and eating healthy.

(a) Swasth Bharat Yatra (16th October, 18 to 29th January, 19): Pan-India relay cyclothon -| 100+ days|20,000+km distance covered 21,629 volunteer cyclists| Events & activities at 2156 locations|25Mn people reached | >6000 Eat Right Champions created| wide press coverage (over 250 stories in print media and about 50 TV channels)

(b) National Eat Right Creativity Challenge: Pan-India poster making competition to unleash creative potential of youth and spread the message of 'Eat Right'| 75,000 students| 3600 schools| 150 wall arts| 800 digital creatives including videos, short stories, and jingles

(c) 1st National Eat Right Mela: First of its kind Interactive and informative consumer outreach event| Executed in the national capital of Delhi (14th-16th Dec'18) | Thematic areas: Eat Safe, Eat Healthy and Eat Fortified| Key elements: Pavilions, Food Stalls, Engagement activities| Replication template developed for 40 other locations across state capitals|

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6.2 Mass media and social media activations: Short films with celebrities like Rajkumar Rao (#AajSeThodaKam) and Sakshi Tanwar (#Dekha Kya) | Weekly programme on Eat Right Movement in collaboration with the national broadcast channel| Radio jingles| Dedicated web portals with interactive content| Short videos, GIFs, Eat Right Quiz, Eat Right Calendar| Dissemination of key messages and updates through YouTube, Twitter and other social media platforms

6.3 Clean Street Food Hub:

This initiative is envisaged to raise the quality of street food vending to the level of food courts and established hotels and restaurants. FSSAI declared Kankaria Lake, Ahmedabad, as the first Clean Street Food Hub on 4th September, 2018. Three more locations have been declared as potential Clean Street Food Hubs by FSSAI- Urban

Chowk Ahmedabad and Gopi Talav Surat from Gujarat and 56 Dukaan, Indore from Madhya Pradesh.

6.4 RUCO:

On World Biofuel Day, FSSAI launched RUCO – Repurpose Used Cooking Oil, an ecosystem that enables the collection and conversion of used cooking oil to biodiesel. FSSAI is working in partnership with Biodiesel Association of India (BDAI) and the food industry to ensure effective compliance of UCO standards| 2 lakh liters of UCO has been collected for conversion into biodiesel.

6.5 Engagement with Higher Education Institutes:

To contextualize and update the food safety ecosystem in the country and build capacities of the food professionals of the future, FSSAI has developed comprehensive framework for Engagement with Higher Education Institutes on Food Safety and Applied Nutrition. As an initial step, annual international quiz contest on food safety conducted by CII-SKA with participation from over 160 colleges at the National was used as a platform to sensitize participants about the food regulator's initiative.

6.6 Guidance Notes:

FSSAI has developed and disseminated guidance notes (through website, social media platforms) for consumers to address common concerns around food adulteration, concerns and other food safety issues. Following 7 guidance notes have been published till date:

- (a) Issue of Formalin in Fish
- (b) Safe Ground Spices: How to ensure that they are not adulterated
- (c) Artificial ripening of fruits
- (d) Egg Quality and Safety: dispelling the myth about plastic eggs
- (e) Stickers on Fruits & Vegetables
- (f) Handling and disposal of Used Cooking Oil
- (g) Irradiated Food is safe: busting myths around it

6.7 'Heart Attack Rewind' Campaign:

FSSAI launched a mass media campaign on 30.11.2018 calling for the elimination of industrially produced trans fat in the food supply. Entitled "Heart Attack Rewind," the 30 second public service announcement (PSA) - the first mass media campaign of its kind - will support FSSAI's global target of eliminating trans fat in India by the year 2022. "Heart Attack Rewind" warns citizens about the health hazards of consuming trans fat and offers strategies to avoid them through healthier alternatives.

The PSA was broadcast in 17 languages for a period of four weeks on major digital platforms such as YouTube, Facebook, Hotstar, and Voot. Additionally, the campaign was also run on radio channels and outdoor hoardings in Delhi/NCR. A corresponding social media campaign highlighted the harmful effects of trans fat on people's health.

6.8 Participation in Exhibitions

- (a) 'Govt. Achievements & Schemes Expo' during 27th – 29th July, 2018 at Pragati Maidan, New Delhi. FSSAI was awarded 1st prize for Excellent Achievements and Best Display.
- (b) AAHAR-The Food and Hospitality Fair 2018, organized by India Trade Promotion Organization (ITPO) during 23-25 August, 2018 at Chennai Trade Centre
- (c) Food Ingredients India & Health ingredients (Fi India & Hi) 2018 organized by UBM India Pvt Ltd during 30th August-1st September 2018 at India Expo Mart, Greater Noida
- (d) "IUFoST India 2018" 23rd-27th October, 2018 at CIDCO Exhibition Centre, Navi Mumbai
- (e) "drink technology India, 2018" from 24th -27th October, 2018 at Bombay International Exhibition Centre, Mumbai
- (f) "BIOFACH INDIA 2018" from 25th -27th October, 2018 at Pragati Maidan, New Delhi
- (g) "AgroWorld, 2018" from 25th October to 27th October, 2018 at IARI PUSA Campus, New Delhi
- (h) "Climate Jamboree 2018" during 1st-3rd November, 2018 at Thyagaraj Sports Complex New Delhi
- (i) '5th Vibrant India-2018' and 'Meri Dilli Utsav' during 2nd-4th November, 2018 at Pitampura Dilli Haat, New Delhi
- (j) 23rd All India Children's Educational Audio - Video Festival & ICT Mela during 27th - 29th November, 2018 at CIET, NCERT, New Delhi.
- (k) 8th International Food Convention (IFCON 2018) during 12th-15th December, 2018 at CFTRI, Mysore. FSSAI won Best Exhibitor Award for excellence in creating public awareness, driving and encouraging food safety.

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